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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 4th August 1964

No.LJL.15/64/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 3rd August 1964)

ASSAM ACT XVII OF 1964

THE ASSAM LOCAL AUTHORITIES GRANTS (CHARGED)
(AMENDMENT) ACT, 1964

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An
Act

to amend the Assam Local Authorities Grants (Charged) Act, 1959

Preamble Whereas it is expedient to amend the Assam Local Authorities Grants (Charged) Act, 1959, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act
No.XXIII
of 1959.

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Local Authorities Grants (Charged) (Amendment) Act, 1964.

- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 1st day of April, 1964.

Incorporation of sections 2A and 2B in Assam Act No. XXIII of 1959.

2. After section 2 of the principal Act, the following shall be inserted as sections 2A and 2B, namely:—

“Payment of local rate to Gaon or Anchalik Panchayat.

2A. Notwithstanding anything in section 2, the local rate collected from rural areas shall be distributed to the Gaon Panchayats as established under the Assam Panchayat Act, 1959 at twenty-five naye paise *per capita* of population: Assam Act No. XXIV of 1959.

Provided that local rate collected from any area where Gaon Panchayat has not been established, shall be paid to the Anchalik Panchayat as established under the Assam Panchayat Act, 1959 at the same rate. Assam Act No. XXIV of 1959.

Creation of Fund for giving special grants.

2B. The excess of local rates collected over the amount disbursed to the Gaon or Anchalik Panchayat, as the case may be, under section 2A, if any, shall be credited to a fund to be established for the purpose in the manner as prescribed under the rules. Such fund shall be utilised for making up the deficit in collection of local rate in any particular year, if necessary, and for giving special grants to the Gaon or Anchalik Panchayat or Mohkuma Parishad, as the case may be, whenever sufficient surplus accumulates in the fund, in the manner as prescribed.”

Amendment of section 4 of Assam Act No. XXIII of 1959.

3. In section 4 of the principal Act, for the word and figure “section 2” occurring between the words “under” and “shall”, the word, figure and letter “sections 2, 2A and 2B” shall be substituted.

Incorporation of section 4A in Assam Act No. XXIII of 1959.

4. After section 4 of the principal Act, the following shall be inserted as section 4A, namely:—

“Power to make rules.

4A. (1) The State Government may make rules for carrying out the purposes of the Act.

(2) Every rule made under the section shall be laid as soon as may be after it is made, before the Assam Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions ; and if, before the expiry of the session in which it is so laid or the session immediately following, the Assam Legislative Assembly agree in making any modifications in the rule or the Assam Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

B. SARMAH,
Secy. to the Govt. of Assam, Law Deptt.